

**Open Court**

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**ALLAHABAD BENCH ALLAHABAD.**

Dated : This the **05<sup>th</sup>** day of **December** 2018

**Original Application No. 330/01301 of 2018**

**Hon'ble Mr. Rakesh Sagar Jain, Member – J**  
**Hon'ble Mr. Mohd. Jamshed, Member – A**

Izhar Ahmad, S/o Rahim Bux, R/o Housr No. 123/496, Fazalganj, Kanpur  
Nagar.

. . .Applicant

By Adv : Shri R.K. Dixit

**V E R S U S**

1. Union of India through its Secretary, Department of Defence Production, Ministry of Defence, Government of India, New Delhi – 110001.
2. The Director General Ordinance Factories / Disciplinary Authority, Government of India, Ministry of Defence, Ordinance Factory Board, 10A Shaheed K Bose Road, Kolkata – 700001.
3. The General Manager, Small Arms Factory, Kalpi Road, Kanpur – 203009.
4. Anubhag Pramukh / LB, Small Arms Factory, Kalpi Road, Kanpur.

. . .Respondents

By Adv: Shri A.K. Pandey.

**ORDER**

**By Hon'ble Mr. Rakesh Sagar Jain, Member – J**

Heard Shri R.K. Dixit, learned counsel for the applicant and Shri A.K. Pandey, learned counsel for the respondents.

2. At the outset applicant's counsel submitted that the applicant will satisfy if a direction be given to the respondent No. 1 / competent authority to consider and dispose of the pending appeal of the applicant dated 03.07.2018 (Annexure A-7) within a stipulated period of time. Learned counsel for the applicant also submitted that he be permitted file copy of the said appeal before Respondent No. 1 / competent authority as the said

appeal, as stated by the applicant's counsel, has been filed by the applicant before wrong authority earlier.

3. In view of the above submissions made by the applicants' counsel, we direct the respondent No. 1/Competent Authority to consider and decide the appeal of the applicant dated 03.07.2018 (Annexure A-7) by passing a reasoned and speaking order within a period of two months from the date of receipt of certified copy of this order under intimation to the applicant. It is made clear that we have not entered into the merits of the case. However, respondent would check whether appeal has been filed before the wrong authority and was within the period of limitation prescribed by Rules.

4. In view of the above direction the OA is disposed of. No costs.

**(Mohd. Jamshed)**  
Member (A)

**(Rakesh Sagar Jain)**  
Member (J)

/pc/